

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1138/94

New Delhi this the 20th Day of September, 1994

Hon'ble Shri J.P. Sharma, Member (J)

Shri Manna Singh,  
S/o Shri Bhagwan Singh,  
Retired Private Secretary,  
Cabinet Secretariat,  
R/o 1877, Lodi Road Complex,  
New Delhi-110 003.

... Applicant

(By Advocate : Shri M.L.Chawla with  
Shri S.L.Lakhanpal)

vs

1. Union of India through  
The Cabinet Secretary,  
Govt. of India,  
Rashtrapati Bhawan,  
New Delhi.

2. Shri P.M. Mishra,  
Estate Officer,  
Directorate of Estates (Litigation),  
Nirman Bhawan,  
New Delhi-110 003. ... Respondents

(By Advocate: Shri VSR Krishna)

O R D E R (Oral)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant retired as Private Secretary from Cabinet Secretariat and was in occupation of a Government Quarter No. 1877 Lodi Road Complex, New Delhi. He has the grievance against the order dated 16.3.1994 (Annexure A1) informing him either to vacate the premises within fifteen days or he or anybody claiming through him shall be evicted from the premises allotted to him while in service.

2. The relief prayed in this application is for a direction to the respondents that he should not be

evicted from the quarter till he attains the date of actual superannuation and further till his daughter successfully completes the ensuing examination and that the evication proceedings be stayed.

3. A notice was issued to the respondents and Shri Tek Chand, UDC appears. The respondents have not filed the reply.

4. The learned counsel for the applicant Shri M.L. Chawla and Shri S.L. Lakhpal appeared. Shri Lakhpal gives the statement at Bar that the application has become infructuous inasmuch as the applicant has been evicted from the premises. Application therefore has become infructuous.

*J.P. Sharma*

(J.P. Sharma)  
Member (J)

\*Mittal\*